more than one occasion and it was decided that the existing practice of drawing officers from different Departments for working as Personnel Officers should continue

The matter is, however, being re examined

Exports by S.T C.

863 SHRI RAMAVATAR SHASTRI Will the Minister of FOREIGN TRADE be pleased to state

(a) the total value of exports made by the State Trading Corporation in the year 1971 and how this compares with the value of S T C s exports in the previous year, and

(b) the profit made by the S T C in the year, 1971

THE DEPUTY MINISTER IN THE MINISTRY OF FOREIGN TRADE (SHRI A C GEORGE) (a) The total value of exports during 1971 72 is estimated at Rs 90 crores as compared to the total exports valued at Rs 70 60 crores during 1970 71

(b) The profit made by the S T C in 1971-72 is estimated at Rs 7 crores which includes approximately Rs 4 crores as residual profit payable to Government on import of soyabean oil and sunflower seed oil

Report of Bureau of Industrial costs and Prices on Coal.

864 SHRI RAMAVATAR SHASTRI Will the Minister of RAILWAYS be pleased to state

(a) whether Government have received the report of the Bureau of Industrial Costs and Prices on coal,

(b) if so, the main features there of, and

(c) the decision taken thereon ?

THE MINISTER OF RAILWAYS (SHRI K HANUMANTHAIYA) (a) Yes

(b) and (c) the matter is under examination.

Work done without overtime payment by switch pump attendants Kashi Vyas Nager and Mugalsarai (Northern Railway).

865 SHRI RAMAVATAR SHASTRI Will the Minister of RAILWAYS be pleased to state

(a) whether Government have received memorandun dated the 6th September, 1971 from the Central Bar Association, Varanasi (Uttar Pradesh) complaining about overtime work without payment by Switch Pump Attendants of Northern Railway posted at Kashi Vyasnagar and Mughal Sarai, and

(b) if so, the reaction of Government thereto ?

THE MINISTER OF RAILWAYS (SHRI K HANUMANTHAIYA) (a) No such memorandum appears to have been received

(b) Does not arise

उच्चतम न्यायालय में सरकार द्वारा गैर-सरकारी वकीलों का एंगेज किया जाना

866 **श्री मूलचन्द डागा** क्या विधि और न्याय मंत्री यह बताने की कृपा करेंगे कि

(क) क्या सरकार उच्चतम न्यायालय में अपने मकदमों की पैरवी के लिए गैर-सरकारी वकीलों को भी एंगेज करती है, और

(ख) यदि हां, तो वर्ष 1969-70 और 1970-71 के दौरान नियुक्त किए गए वकीलों के नाम क्या है तथा उन्हें प्रत्येक मुकदमे के लिए फीस के रूप में कितनी राशि दी गई ।

विधि और न्याय मंत्रालय में राज्य मंत्री (श्री नीतिराज सिंह चौधरी) (क) जी हां । भारत के महान्यायवादी और भारत के महा-सालिसिटर के अतिरिक्त सरकार अन्य अधिवक्ताओं को भी उच्चतम न्यायालय के लिए नियुक्त करती है ।

(ख) 1969-70 और 1970-71 के दौरान भारत के महान्यायवादी और भारत के महा सालिसिटर के अतिरिक्त जो विधि व्यवसायी नियुक्त किए गए थे उनके नामों और प्रत्येक मामले में उनको सदत्त की गई फीस को दर्शाने वाले विवरण सभा पटल पर रखा जाता है (**अन्यालय में रखा गया। देखिये संख्या एल० टी० 1500/72**)

Enquiry against certain Officials of the Ticket Checking Branch of Allahabad Division (Northern Railway)

867. SHRI CHANDRIKA PRASAD Will the Minister of RAILWAYS be pleased to refer to the reply given to Unstarred Question No 4569 on the 13th July, 1971 regarding cases of misconduct of officials of Ticket Checking Branch, Allahabad Division (Northern Railway) and state

(a) whether the disciplinary proceedings against the Chief Inspector (Tickets) Allahabad and the Clerk of the Commercial Branch of Allahabad Division have since been completed and if so, the outcome thereof, and

(b) if not, the reasons for the delay ?

THE MINISTER OF RAILWAYS (SHRI K. HANUMANTHAIYA) (a) The action initiated has not yet been completed

(b) Under the Discipline and Appeal Rules, reasonable opportunity has to be given to the charged employees to defend their actions The request made by the two employees in this case for inspection of documents under this facility has been complied with The Chief Inspector (Tickets) has furnished his written statement of defence to the Memorandum of charges while the same is awaited in the case of the Clerk.

भारत-पाकिस्तान युद्ध के दौरान किये गये कार्य के लिए रेलवे कर्मचारियों को पुरस्कार

868. **श्री हुकम चन्द कछवाय :**
श्री पी० गंगादेव :

क्या रेल मंत्री यह बताने की कृपा करेंगे कि :

(क) दिसम्बर, 1971 में हुए भारत पाकिस्तान युद्ध के दौरान सराहनीय कार्य करने के उपलक्ष में सरकार द्वारा कितने रेलवे कर्मचारियों को पुरस्कृत किया गया, और

(ख) दिये गये पुरस्कारों का ब्यौरा क्या है ?

रेल मंत्री (श्री के० हनुमन्तैया) (क) और (ख). जब तक 119 कर्मचारियों को कुल मिला कर 18,376 रु० की रकम पारितोषिक के रूप में दी गई है। अन्य 29 कर्मचारियों के मामलों में पारितोषिक देने के प्रश्न पर विचार किया जा रहा है।

इसके अतिरिक्त 48 राजपत्रित कर्मचारियों को अनुशंसा पत्र प्रदान किये गये हैं।

नई दिल्ली नगर पालिका द्वारा दिल्ली नगर निगम को देय धन राशि

869 **श्री हुकम चन्द कछवाय :** क्या सिंचाई और विद्युत मंत्री यह बताने की कृपा करेंगे कि

(क) क्या दिल्ली नगर निगम को देय नई दिल्ली नगरपालिका द्वारा ली गई बिजली की भारी धन राशि बकाया है,

(ख) यदि हां, तो कितनी देय धनराशि बकाया है, और

(ग) दिल्ली नगर निगम को देय धनराशि का भुगतान सुनिश्चित करने के लिए सरकार का क्या कार्यवाही करने का विचार है ?

सिंचाई और विद्युत मंत्रालय में उपमंत्री (श्री बेजनाथ कुरील) : (क) से (ग) दिल्ली विद्युत प्रदाय संस्थान के अनुसार, नई दिल्ली नगरपालिका समिति के यहां 1970-71 के अन्त तक की बकाया राशि लगभग 6 39 करोड़ रु० थी। दिल्ली नगर निगम अधिनियम, 1957 की धारा 285 के अधीन, प्रदाय की दर के सम्बन्ध में कोई विवाद केन्द्रीय सरकार को भेजा जाता है, जिसका निर्णय अन्तिम होगा। इस मामले